

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA. No. 79(ND)2016

IN THE MATTER OF:

M/s Raffles Education Investment (India) Pte Ltd. APPLICANT / PETITIONER
Vs.
M/s Educomp-Raffles Higher Education Ltd. &Ors. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 03.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. U.K. Chaudhary, Sr. Advocate
Mr. Prashant Mishra, Advocate

For the RESPONDENT :-

ORDER

Learned Senior Counsel for the petitioner and Ld. Counsel for the respondent are present. Ld. Senior Counsel for the petitioner represents that an Award has been passed by the Singapore Arbitration Tribunal will not have ^{which} any bearing on the instant petition and in view of the same, the instant petition has to continue for consideration before this Tribunal. Ld. Counsel for the parties state that pleadings are complete in the matter and the same may be posted for hearing on 10.10.2017.

List on 10.10.2017.

— Sd —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017